

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**PHYSICAL HEARING**

**CORAM: SHRI. RAJEEV BHARDWAJ – HON’BLE MEMBER (J)  
CORAM: SHRI. SANJAY PURI - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 14.09.2023, At 10:30 AM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA (IBC)/929/2023 in Company Petition IB/44/2023</b>
<b>NAME OF THE COMPANY</b>	
<b>NAME OF THE PETITIONER(S)</b>	<b>Invent Assets Securitisation And Reconstruction Pvt Ltd</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Mr. Ritulal Kumar</b>
<b>UNDER SECTION</b>	<b>95 of IBC</b>

**ORDER**

**IA (IBC)/929/2023**

**Present:** Ld. Counsel Mr. G. Bhupesh for the Applicant.  
None for the Respondents.

Ld. Counsel for the Applicant has filed proof of service against the Respondents.

Hence, Respondents are set ex-parte. Matter is adjourned to 16.11.2023.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**